

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.212- IA/353(AHM) 2024
In
C.P.(IB)/141(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Indian Bank(Ersthwhile Allahabad Bank)
V/s
DCOM Systems Ltd

.....Applicant

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Advocate
For the Respondent : None for respondent Nos. 1 to 4.

ORDER

IA/353(AHM) 2024

In compliance with the last order dated 16.02.2024, the applicant has again dispatched the order of this Tribunal to respondent Nos. 1 to 3, intimating the next date of hearing. As per the report of service filed on 14.05.2024, vide inward diary No. D-4079, which reflects that respondent No. 1 was served on 11.05.2024. However, qua respondent Nos. 2 and 3 were returned. Further, respondent No. 4, appeared on the last date of hearing through Counsel Mr. Vishwas Shah. A reply is filed on 10.05.2024, vide inward diary No. D-4017, which is available on the file. The same is also taken on record.

Learned Counsel for the applicant / RP is again directed to again serve a copy of this order intimating the next date of hearing to the respondent Nos. 1 to 3 well in time, within a period of seven days and file proper proof of service through registered post, as well as through Dasti and email.

Re-list on 25.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)